

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI**

**OA 2216/2018
MA No. 2476/2018**

This the 05th day of July, 2019

**Hon'ble Mr. S.N. Terdal, Member (J)
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Virender Kumar Dahiya
S/o Sh. Balbir Singh Dahiya
R/o D-101, Yadav Nagar,
Samay Pur, Delhi-110042

..Applicant

(By advocate: Ms. Ishwari)

VERSUS

1. Govt. of N.C.T. of Delhi
(Through its Chief Secretary)
5th Floor, A-Wing,
Delhi Secretariat
New Delhi-110002
2. Services Department
Govt. of NCT of Delhi
(Through its Principal Secretary)
5th Floor, A-Wing,
New Delhi-110002
3. Director (Vigilance)
Directorate of Vigilance,
Govt. of NCT of Delhi
4th Floor, C-Wing
Delhi Secretariat
New Delhi-110002
4. Delhi Subordinate Services Selection Board
(Govt. of NCT of Delhi)
(Through its Secretary)
F-18, Institutional Area
Karkardooma
Delhi-110092

..Respondents

(By advocate: Sh. Sourabh Chadda)

ORDER (ORAL)

By Hon'ble Mr. S.N. Terdal, Member (J),

MA No. 2476/2018

For the reasons stated therein, the MA is allowed and the delay is condoned.

OA No. 2216/2018

Heard, Ms. Ishwari, learned counsel for the applicant and Shri Sourabh Chadda, learned counsel for the respondents.

2. Learned counsel for the applicant relies upon the order dated 01.02.2017 passed by this Tribunal in O.A. No. 3941/2015 and submits that since the applicants are identically placed and the impugned order is the same, hence this OA may be allowed in terms of order passed in OA No. 3941/2015.

3. Learned counsel for the respondents vehemently submits that the order dated 01.02.2019 passed by this Tribunal in OA No. 3941/2015 has already been challenged before the Hon'ble Delhi High Court and further submits that this OA be dismissed having no merits.

4. Respectfully agreeing with the reasoning given by this Tribunal's order dated 01.02.2017 in OA No. 3941/2015, we allow this OA in terms of the above said order. No order as to costs.

(A.K. Bishnoi)
Member (A)

(S.N. Terdal)
Member (J)

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